

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 101
(IB)-272/ND/2022

IN THE MATTER OF:

DHL Supply Chain India Pvt. Ltd.

...

Applicant/Petitioner

Versus

Eicher Motors Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 08.04.2022

CORAM:

**SHRI ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**


PRESENT:

For the Applicant :

For the Respondent :

ORDER

The Applicant is directed to convince the Bench that the application is maintainable in terms of proviso to Section 10A of the IBC Code, 2016. On the request of the Ld. Counsel for the Applicant, list the matter on 26.04.2022.


(L. N. GUPTA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)